

IN THE HIGH COURT OF JHARKHAND AT RANCHI

L.P.A. No. 421 of 2018

With

I.A. No. 5678 of 2019

The State of Jharkhand and others Appellants

Versus

Preetpal Kour and others Respondents

**CORAM: HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE SUJIT NARAYAN PRASAD**

For the Appellants: Mr. Shahil, A.C. to A.A.G.-VI

For the Respondents: Mr. Rajiv Lochan, Advocate

Oral Order

07/Dated: 08.07.2020

Let the requisites be filed for issuance of notice in I.A. No.5678 of 2019 to the respondents.

Mr. Rajiv Lochan, learned counsel, appears for respondent Nos.1, 2 and 3 and waives notice on their behalf issued on 19.02.2020 vide Order No.6 and as such, no requisite is required to be filed for issuance of notice.

As jointly prayed, let this matter be posted on 28.07.2020.

(Dr. Ravi Ranjan, C.J.)

(Sujit Narayan Prasad, J.)